

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Application No. 302 of 2013 (SZ) (THC)
(W.P. No. 33102 of 2011, High Court of Kerala)**

Applicant(s) The Edayar Resident's Association, Edayar, Thiruvallom Post, Muttathara Village, Thiruvananthapuram – 695 027 rep. by its President S.R. Shaijan	Respondent(s) The Government of India rep. by the Secretary, MoEF, New Delhi and 17 others
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Legal Practitioners for Applicant(s) M/s. P.Pushparajan & V. Sreevatsan	Legal practitioners for respondent(s) Shri M.R. Gokulkrishnan for R-1 M/s. Rema Smirithi for R-2 to R5, R6, and R19 M/s.D. Kamatchi & V. Sithanan for R-7 M/s.Shoban M.P., Puhaz G.P. for R8, R9, R13 to R17
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Note of the Registry	Orders of the Tribunal
Order No.35	<p>Date: 21st December, 2017</p> <p>A direction was issued on 15.11.2017 which in fact reiterates of the earlier direction to convene a meeting of all the stakeholders and submit a proper action plan to the Tribunal.</p> <p>Learned counsel appearing for the Thiruvananthapuram City Corporation submitted that the meeting was not convened.</p> <p>There is no representation for the State of Kerala including the Chief Secretary, Revenue Secretary and Secretary of Local Self Government. It is most unfortunate that the State of Kerala is not represented before the Tribunal even on important cases.</p>

The Registry is directed to inform the Chief Secretary, State of Kerala that unless a counsel is appointed to represent the State, the consequence has to be borne by the State.

List the matter on 10.01.2018.

.....J.M.
(Justice M.S. Nambiar)

